

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.102
C.P.(IB)/69(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Automark Industries (India) Pvt Ltd
V/s
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

Order delivered on: 03/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Soparkar, Sr. Advocate a/w.
: Mr. Dhawal Shah, Advocate
For the Respondent : Mr. Navin Pahwa, Sr. Advocate a/w.
: Mr. Ravi Pahwa, Advocate &
: Ms. Pragati Bansal, Advocdate

ORDER
(Hybrid Mode)

In compliance with the last order dated 24.06.2024, written submissions have been filed by the applicant on 03.07.2024, vide inward diary No. D-5035, which is taken on record.

Learned Counsel for the respondent has also filed a written submission along with the judgments.

We have substantially heard the final arguments on behalf of the Counsel for the applicant as well as Counsel for the respondent, and perused the records.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)